

lots to be held by D.D.A. in the presence of members of the society and representatives of Registrar/Cooperative societies ;

(b) whether any complaints have been received against Societies which have violated such Rules and Directives and held draws for allotment of flats themselves ; and

(c) if so, the names of erring Societies and the action taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) (a) Yes Sir.

(b) Yes, Sir.

(c) The following Societies have violated the rules for not conducting draw of lots with prior approval of Delhi Development Authority and the Registrar, Cooperative Societies :-

- (i) Madhuban Coop. Group Housing Society Ltd.
- (ii) Dr. Zakir Hussain Coop. Group Housing Society Ltd.
- (iii) Kangra Adarsh Coop. Group Housing Society Ltd.
- (iv) State Bank of India Subordinates Staff Coop. Group Housing Society Ltd.
- (v) Anand Lok Coop. Group Housing Society Ltd.
- (vi) Central Government Services Coop. Land and Group Housing Society Ltd.

The Registrar, Cooperative Societies, Delhi Administration has initiated action against the defaulting societies under relevant sections of the Delhi Cooperative Societies Act, 1972.

Higher Consultancy Charges by Private Architects

3662. DR. V. RAJESHWARAN :

SHRI N. SUNDARARAJ :

SHRI C.P. THAKUR :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Central Vigilance Commission in their report in 1982 had pointed out certain irregularities in the consultancy contracts given to private architects and had recommended that as far as possible the execution of work be entrusted to the established Engineering Departments such as CPWD ;

(b) whether it is a fact that the Chairman and Managing Director of HUDCO has been officially advocating the privatisation of architectural planning and designing in the Central PWD ;

(c) whether it is also a fact that higher consultancy charges have also been recommended ; and

(d) if so, the action proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir. The observations made by CVC relate to Civil works undertaken by autonomous bodies and public sector undertakings.

(b) to (d). The Chairman and Managing Director, Housing and Urban Development Corporation (HUDCO) as made certain suggestions in this regard. These require detailed examination.

ILO Resolution and Conventions

3663. SHRI AJOY BISWAS : Will the Minister of LABOUR be pleased to state :

(a) whether India, being the member of International Labour Organisation, has not ratified most of the recommendations and conventions of International Labour Organisation ;

(b) the number of recommendations and conventions framed by International